

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Manjeet Footwear Industries
CC No. 83/2019

01.07.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.

A-7 (S. Hariharan) in person alongwith Ld. Counsel
Sh.Atul Batra.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

On the last date of hearing, notices were directed to be issued to the ld. Counsels for accused. Replies received from the ld. Counsels. Ld. Counsels have expressed their inability for participation through Video Conference.

It is submitted jointly by the ld. Sr.PP as well as by the ld. Defence counsel that the record of the case is voluminous comprising of more than 5000 pages and documents and other exhibits, which are relevant for arguments, are not available and can only be shown during physical arguments. It is submitted that in the absence of the parties, exhibits and file, it shall not be useful to participate for the purpose of final arguments.

Ld. Sr.PP has submitted that he can get the copies of statements through IO, however, receiving the copies of exhibited documents on record would be a challenge.

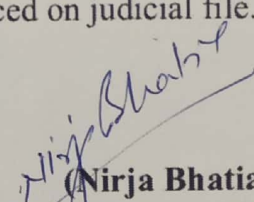
In view of the afore-said facts shared by the ld.Sr.PP and the ld. Counsel appearing for the accused, no useful purpose will be served in listing the matter through video conferencing. Apparently, at this stage, it is also observed that the notices sent to some of the accused are also not returned back nor have they appeared. It is confirmed by the Reader that he had sent the link for joining Video Conference to all the accused persons through ld. Counsels.

In view of the above, let the matter be put up for consideration/further proceedings on **04.08.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order and the replies from the ld. defence counsels be scanned and placed on judicial file.

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(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/01.07.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Seema Mutneja
CC No. 75/2019

01.07.2020

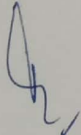
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Sh. Atul Batra.

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CC No. 75/2019

CBI Vs. Seema Mutneja

Page 1 of 2

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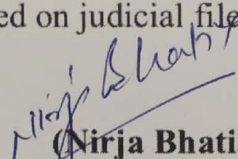
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RADC, New Delhi/01.07.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs.M/s Harpreet Fashions Pvt. Ltd.
Through Director Smt. Harpreet Kaur
CC No. 80/2019

01.07.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.

A-7 (S. Hariharan) in person alongwith Ld. Counsel
Sh.Atul Batra.

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CC No. 80/2019

CBI Vs. M/s Harpreet Fashions Pvt. Ltd.

Page 1 of 2

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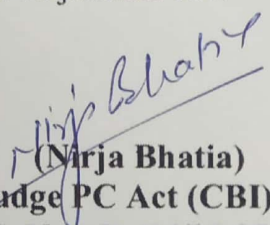
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RADC, New Delhi/01.07.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Gunjit Singh Mutneja
CC No. 77/2019

01.07.2020

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Sh.Atul Batra.

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CC No. 77/2019

CBI Vs. Gunjit Singh Mutneja

Page 1 of 2

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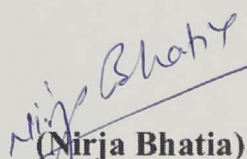
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